

THE ANCIENT AND HISTORICAL MONUMENTS
AND ARCHAEOLOGICAL SITES AND REMAINS
(DECLARATION OF NATIONAL IMPORTANCE)
AMENDMENT ACT, 1956

ACT NO. 70 OF 1956

An Act further to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951.

[15th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Act, 1956.

Amendment of Schedule. 2. In the Schedule to the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act, 1951,—

(1) In Part I, in the Table appended to Item II, in the entries under the heading 'Rajasthan State',—

(a) after the entries under the sub-heading 'District Bharatpur' and before the sub-heading 'District Bikaner' the following sub-heading and entries shall be inserted, namely:—

'District Bhitwada'

23A. Maha Kal and two other temples	...	Bijholi
23B. Rock inscription (12th century)	...	Bijholi
23C. Rock inscription within the Parsvanath temple compound (12th century)	..	Bijholi;

(b) after the entry under the sub-heading 'District Bundi' and before the sub-heading 'District Bholpur' the following sub-heading and entries shall be inserted, namely:—

'District Chittorgarh'

28A. Fort of Chitor as a whole	...	Chitor
28B. Ghateshwar Temple	...	Badoli
28C. Shringar Chawri	...	Badoli
28D. Temple of Ganesh	...	Badoli
28E. Temple of Trimurti	...	Badoli

28F. Temple of Ashtamata	...	Badoli
28G. Temple of Vamanavatar known as Narad Temple	...	Badoli
28H. Kund	...	Badoli
28I. Temple of Sheshashayan	...	Badoli
28J. Temple of Shiv and Kund	...	Badoli
28K. Menal (Mahanal) Temple and Math	...	Menal;

(c) for the sub-heading 'District Udaipur—contd.' the sub-heading 'District Udaipur' shall be substituted;

(d) entries 73, 75 and 76 shall be omitted;

(e) entries 74 and 77 shall be re-numbered 73 and 74, respectively.

(2) In Part II, in the Table appended to Item II, under the heading 'Rajasthan State', sub-heading 'District Udaipur' entry 40 shall be omitted.

Rep. by Act 58 of 1960, 1-2-5-CA 2 (W.P. 26-12-60)
THE INDUSTRIES (DEVELOPMENT AND REGULATION) AMENDMENT ACT, 1956

ACT NO. 71 OF 1956

An Act further to amend the Industries (Development and Regulation) Act, 1951.

[15th December, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Industries (Development and Regulation) Amendment Act, 1956. Short title and commencement.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

65 of 1951. 2. In sub-section (1) of section 13 of the Industries (Development and Regulation) Act, 1951 (hereinafter referred to as the principal Act),— Amendment of section 13.

(i) in clause (b), the words "on the ground that it had been obtained by misrepresentation as to an essential fact" shall be omitted;

¹1st March, 1957, vide S.R.O. No. 689, dated 1-3-57, see Gazette of India, Extraordinary, 1957, Pt II Sec. 3, P. 1083.